COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 08 OF 2016 & IA NO. 317 OF 2018

Dated: 6th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: Delhi Transco Ltd.

 Delhi Transco Ltd.

 Appellant(s)

 Versus

 Respondent(s)

 Delhi Electricity Regulatory Commission & Ors.

 Respondent(s)

 Counsel for the Appellant(s)
 :
 Ms. Swapna Seshadri

 Counsel for the Respondent(s)
 :
 Mr. Rahul Kinra Mr. Ashutosh K. Srivastava

<u>ORDER</u> (IA No. 317 of 2018)

(Application for condonation of delay in filing written submission)

In this application, the appellant has prayed that delay in filing written submission may kindly be condoned.

In the light of the reasons stated in the application, delay in filing written submission is condoned and written submission is taken on record. Application is disposed of.

APPEAL NO. 08 OF 2016

List the matter for hearing on <u>21-8-2018</u>, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

tpd/js